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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No.....

Fateh Chand Versus Union of India & Others

Date of Order	Orders
20-11-2000 <i>Recd Ctr (b) 27/11</i> <i>Kenney Dimalaw y/r V.S. Agarwal 13/1 24-11-2000</i>	<p><u>OA 362/98</u></p> <p>Mr. Manish Acharya, Proxy counsel for Miss Ashish Joshi, Counsel for the applicant. Mr. V.S. Gurjar, Counsel for respondent no. 1 & 2. Mr. U.D. Sharma, Counsel for respondents no. 3 & 4.</p> <p>The learned counsel for the applicant seeks to dispose of this OA on the ground that it has become infructuous as the applicant has already been promoted and he has joined on the promotional post.</p> <p>In view of the submissions made before us, this OA is disposed of as having become infructuous.</p> <p><i>[Signature]</i> (GOPAL SINGH) MEMBER (A)</p> <p><i>[Signature]</i> (S.K. AGARWAL) MEMBER (J)</p> <p><i>Copy sent to applicant</i></p> <p>File No. <u>3759</u> Dated <u>30.11.2000</u></p>